

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A. No. 991/93

DATE OF DECISION 21-5-93

(3)

Sh.A.S.Bisht ... Applicant
V/s
U.O.I. & others ... Respondents
FOR THE APPLICANT ... Sh.M.L.Ohri, proxy counsel for
Sh.S.S.Bhalla, counsel
FOR THE RESPONDENTS ... Sh.P.P.Khurana, counsel

CORAM

Hon'ble Sh.N.V.Krishnan, Vice Chairman(A)

Hon'ble Sh.B.S.Hegde, Member(J)

- (1) Whether reporters of local papers may be allowed to see the judgement.
- (2) To be referred to the Reporter or not? ✓
- (3) Whether their lordships wish to see the fair copy of the Judgement. ✓
- (4) To be circulated to all Benches of the Tribunal. ✓

JUDGEMENT (ORAL)

(By Sh.N.V.Krishnan, Vice Chairman(A))

On notice to the respondents, Sh.P.P.Khurana, was present on behalf of respondents. The matter was heard in regard to continuance of interim relief. However, after hearing the learned counsel for the parties, ^{we are} ~~in itself~~ satisfied that the OA/can be disposed of finally at admission stage.

2. The applicant, in this case was appointed as a daily rated worker to work as Chowkidar-cum-frash in the office of the Central Project Management Unit, National Project on Rinderpest Eradication, Department of Animal Husbandry and Dairying 16/15, WEA, Arya Samaj Road, Karol Bagh,

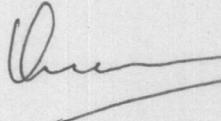
(6)

New Delhi w.e.f. 1-11-91, after his name had been sponsored by the Employment Exchange, Kamla Market, New Delhi. The petitioner was terminated from service w.e.f. 7-5-93. He, therefore, filed this application to seeking direction/the respondents that he should be regularised as Chowkidar against the sanctioned post of Chowkidar as recommended by Dr.Y.P.Nanda, National Project Coordinator, National Project on Reinderpest Eradication, vide his D.O.letter No.NRPE-57/92/430 dated 23-4-1993 addressed to Joint Secretary (A) Department of Agriculture and Cooperation. When the application was heard on 10-5-93 an interim order was passed on 10-5-93 directing the respondents to maintain status quo as on that date.

3. ^{and interim relief,} Today, when the case came up for hearing on admission, the learned counsel for the respondents stated that the respondent has ~~no~~ intention of terminating the services of the applicant as chowkidar, in order to ^{engage} ~~keep~~ another daily rated wage^{Y.} He also undertakes that the respondents shall consider the case of the applicant ~~also~~ whenever the question of appointment as regular chowkidar in the above establishment is taken up for consideration.

4. In the circumstances, we record the submissions made by the learned counsel for the respondents and we find that this application has, ^{now} become infructuous. In view of the above submissions this application is dismissed as infructuous. No costs.


(B.S. HEGDE)
MEMBER (J)


(N.V. KRISHNAN)
VICE CHAIRMAN (A)